

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP 219/91 in
OA 1918/91

DATE OF DECISION: 13.1.1992

Kiran Bala Sharma

... Petitioner.

Versus

U.O.I. & Ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. P.C. JAIN, MEMBER(A).

For the Petitioner.

... Shri V.K. Rao, proxy
for Shri A.K. Sikri,
Counsel.

For the Respondents.

... None.

JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath,
Chairman)

What is complained in this case is the violation of the interim order. The main O.A. having since been disposed of and the decision of the Tribunal in favour of the petitioner, we do not consider it necessary to examine the complaint regarding violation of the interim order. Hence, the Rule is discharged.

(Signature)
(P.C. JAIN)
MEMBER(A)

January 13, 1992

(Signature)
(V.S. MALIMATH)
CHAIRMAN

January 13, 1992

SRD
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